

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

Original Application No. 382/2005

Monday, this the 29th day of August, 2005.

CORAM:

HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER
HON'BLE MR. N. RAMAKRISHAN, ADMINISTRATIVE MEMBER

C.S. Sudhirkumar,
Son of C.N. Sudhan,
Station Master Grade III,
Southern Railway,
Ernakulam West (C) Cabin,
Residing at Railway Quarter No. 20,
Idapilly, R. S., Kochi – 26. ... Applicant.

(By Advocate Mr. Varghese Prem)

Versus

1. Union of India represented by
The General Manager,
Southern Railway, Park Town,
Chennai - 600 003.
2. The Divisional Railway Manager,
Southern Railway,
Thycaud, Trivandrum – 14.
3. Senior Divisional Operations Manager,
Southern Railway,
Thycaud, Trivandrum – 14.
4. C. Balachandran,
Senior Divisional Operations Manager,
Office of the Sr. Divisional Operations Manager,
Southern Railway, Thycaud, Trivandrum – 14. ... Respondents.

(By Advocate Mr. K.M. Anthru)

{The application having been heard on 29.8.2005, the Tribunal on the same day delivered the following}

O R D E R (ORAL)
HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER

The applicant in this OA was working as Station Master at Ernakulam 'C' Cabin in Southern Railway, Trivandrum Division. When the applicant reported for duty on 11.5.2001, he was served with a letter (A/1) stating that he was put off duty with effect from that date until further advice. According to the applicant, this is against the service jurisprudence and without giving any reasons whatsoever. He was kept out of employment for the reason not known to him, which is against the principles of natural justice. Aggrieved by this, the applicant has filed this O.A. seeking the following main reliefs:

"Call for the records leading to the issue of Annexures A/1 and A/2 and quash the same.

Declare that the applicant is entitled to be put on duty with immediate effect."

2. The respondents have filed detailed reply statement and additional reply to the rejoinder filed by the applicant.

3. We have heard Mr. Varghese Prem, learned counsel for the applicant and Mr. K.M. Anthru, learned counsel for the respondents.

4. When the matter came up for hearing, learned counsel for the respondents has referred to orders Annexure R3(1) dated 3.6.2005 and R3(7) showing that the applicant has already been put back to duty with effect from 5.6.2005. At this juncture, the learned counsel for the applicant submitted that he may be permitted to make representation to the authority concerned in case he has any grievance



to this effect. He will be at liberty to do so.

5. Considering the orders R3(1) and R3(7), we are of the view that nothing survives in the O.A. now and accordingly, we close the O.A. as having become infructuous.

(Dated, this the 29th August, 2005)



N. RAMAKRISHNAN
ADMINISTRATIVE MEMBER



K.V. SACHIDANANDAN
JUDICIAL MEMBER

CVR.